

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-202
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....APPLICANT

...RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 27.01.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SAROJ RAJWARE

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Anurag Bhatt, Mr. Lokesh Pathak, Mr. Vatsalya Kumar, Mr. Rishi Kumar, Advocates

For the Respondent

: Excise & Taxation Officer, Gurugram(R-2)

For the Intervener

:

ORDER

Counsel for the Applicant is present. No representation on behalf of Respondent No. 1. Counsel for Respondent No. 2 is present. It is submitted by the counsel for the Applicant that notice has been sent through speed post on 6th January 2020 which has been delivered to Respondent No. 1 on 8th January 2020. An e-mail was also sent on 4th January 2020 to the Respondent No. 1 but in spite of service there is no representation.

It is stated by the counsel for the Applicant that an amount of Rs. 4 lakhs is deposited with the Respondent No. 1 viz., Syndicate Bank which needs to be released in favour of the Corporate Debtor viz. Indianroots Shopping Ltd. In view of this, we deem it fit to issue Bailable Warrant against the Branch Manager in order to prevent the ends of justice from being defeated. The counsel for the Applicant is directed to give the name and complete address of the Branch Manager to the Registry which shall place draft warrant on file for issuance. Matter stands adjourned.

Put up on 6th February 2020.

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(SAROJ RAJWARE)
MEMBER (TECHNICAL)
UPASANA

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)